

RESTORATION OF EVACUEE PROPERTY

*462. **Shri M. L. Agrawal:** (a) Will the Minister of Rehabilitation be pleased to state whether it is a fact that a large number of applications for restoration under Section 16 of the Administration of Evacuee Property Act XXXI of 1950 has recently been rejected by the Custodian in Uttar Pradesh on the ground that the applicants had not produced the 'Permanent Resettlement Certificate' from the Government of India?

(b) Are there cases in Uttar Pradesh and if so, how many, where restoration has been allowed under Section 16 without producing the said Certificate?

The Deputy Minister of Rehabilitation (Shri J. K. Bhoosle): (a) and (b). The information is being collected and will be laid on the Table of the House in due course.

COMPENSATION TO DISPLACED PERSONS

*48. **Shri Gidwani:** Will the Minister of Rehabilitation be pleased to state:

(a) whether the recommendations made by Tekchand Committee in regard to grant of compensation to displaced persons from Western Pakistan have been considered by Government;

(b) if so, what is their decision regarding the same; and

(c) when the scheme of compensation will be implemented?

The Minister of Rehabilitation (Shri A. P. Jain): (a) and (b). Tekchand Committee has not yet sent its recommendations to Government officially. A draft of its recommendations is, however, available and is under consideration.

(c) Tentative proposals regarding the compensation scheme prepared in the Ministry of Rehabilitation were placed before a Conference of Secretaries of State Rehabilitation Departments and Custodians of Evacuee Property in September last. Their views were considered by a Conference of State Rehabilitation Ministers held immediately afterwards. Tekchand Committee was also consulted on the same proposals. A scheme is now being prepared in the light of the views expressed in different quarters and will be placed before Government for orders. No definite date can be given at present when the scheme will be implemented.

RAJASTHAN CANAL PROJECT

136. **Shri Karni Singhji:** Will the Minister of Irrigation and Power be pleased to state what steps are being taken in connection with the Rajasthan Canal Project of which the preliminary investigation has already been carried out?

The Deputy Minister of Irrigation and Power (Shri Hathi): The preliminary investigations in connection with The Rajasthan Canal are still in progress. Field work has been completed and the project report is under preparation.

MAIZE STARCH (PRODUCTION)

137. **Dr. Amin:** Will the Minister of Commerce and Industry be pleased to state:

(a) the production of maize starch in the country during the year 1952 (up to June); and

(b) the consumption of starches in the country during this period?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):

(a) About 6,060 tons.

(b) About 9,800 tons of starch of all kinds.

DECONTROL OF IRON, STEEL AND COAL

138. **Dr. Amin:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government propose to decontrol Iron and Steel and Coal; and

(b) if the answer to part (a) above be in the affirmative, when?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):

(a) No, Sir.

(b) Does not arise.

BARODA BROADCASTING STATION

139. **Dr. Amin:** Will the Minister of Information and Broadcasting be pleased to state the amount which is being spent annually by the Government of India for running the Broadcasting Station at Baroda?

The Minister of Information and Broadcasting (Dr. Keskar): The expenditure incurred by the Government of India on Baroda Station of

All India Radio during the last three years has been:—

Year	Expenditure in lakhs of Rupees
1949-50	3.18
1950-51	3.29
1951-52	3.13

Expenditure for the year 1952-53 is estimated at Rs. 3.40 lakhs.

PIG IRON

140. **Shri C. R. Chowdary:** Will the Minister of Commerce and Industry be pleased to state:

(a) the total annual production of pig iron in India since 1948;

(b) the total annual exports of pig iron since 1948 and the countries to which exports have taken place;

(c) the amount of pig iron consumed in India and the total annual demand by Indian industry since 1948;

(d) whether there has been a decline in exports of pig iron recently and if so, why; and

(e) the average annual price of pig iron in India and the export prices since 1948?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) to (c) and (e). Four statements are laid on the Table of the House. [See Appendix II, annexure No. 54]

(d) Yes, Sir. Until recently the Indian foundries used to consume only graded pig iron, the off-grade pig iron being mainly exported as being unsuitable for use. With the continuing shortage of pig iron and with improvements in technique, their consumption of off-grade pig iron has gone up and exports have consequently declined.

RUBBER TYRES (IMPORT)

141. **Sardar Hukam Singh:** (a) Will the Minister of Commerce and Industry be pleased to state whether any licences for import of rubber tyres from foreign countries were issued to dealers during the last twelve months?

(b) If so, what was the value of the imports and the types of tyres imported?

The Minister of Commerce (Shri Karmarkar): (a) Yes, Sir.

(b) Rs. 19,71,021 (for 12 months ending July 1952). This excludes the value of tractor and off-the-road tyres. Figures of actual imports of these items are not available.

The types of tyres imported were: pneumatic motor covers, pneumatic

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motor-cycle covers, pneumatic cycle covers, solid rubber tyres for motor vehicles and tractor and off-the-road tyres. Only those types and sizes of tyres which are not manufactured in India were imported.

TRADE WITH AUSTRIA

142. **Dr. Ram Subhag Singh:** Will the Minister of Commerce and Industry be pleased to state:

(a) the total value of goods so far imported from Austria during the current financial year; and

(b) the total value of goods exported to that country during the corresponding period?

The Minister of Commerce (Shri Karmarkar): (a) Rs. 19,77,603 upto June 1952.

(b) Rs. 11,87,276.

FRUIT TRADE WITH PAKISTAN

143. **Pandit Munishwar Datt Upadhyay:** (a) Will the Minister of Commerce and Industry be pleased to state whether it is a fact that Pakistan has imposed heavy restrictions on the wholesale fruit trade of India with Pakistan?

(b) What was the annual amount of export of fruit to Pakistan from India specially from Delhi before this restriction?

(c) What was the annual amount and valuation of fruits, fresh and dry that we imported from Pakistan, and what is the position now in that respect?

The Minister of Commerce (Shri Karmarkar): (a) Import of fruits from India was covered by an Open General Licence which has expired and was also duty free. No imports can now be made unless the Pakistan Government grant licences. In addition, a duty of customs at the following rates is payable:—

Fruits, all sorts,	36%	ad valorem
fresh, dried, salted or preserved, not otherwise specified.		
Dried figs	32%	" "
Sultanas	30%	" "
Filbert in the shell 32%	" "	
Apples, pears, prunes and grapes fresh	30%	" "
Currants	Rs. 1	per cwt.

(b) Exports of fruits during 1951-52 were about Rs. 3 crores of which nearly half was from Delhi area.

(c) Attention is invited to reply to part (d) of Starred Question No. 47 answered on the 5th November, 1952.

MINISTRY OF INFORMATION AND BROADCASTING (STAFF)

144. Shri A. N. Vidyalaankar: Will the Minister of Information and Broadcasting be pleased to state:

(a) the respective numbers of Gazetted and non-gazetted officers, clerks, and Class IV employees in the Ministry of Information and Broadcasting on—

- (i) 15th August, 1947;
- (ii) 31st March, 1950;
- (iii) 31st March, 1951; and
- (iv) 31st March, 1952;

(b) the numbers (separately) of the various categories of Government employees in the Ministry that were temporarily appointed at the first instance, and subsequently (i) made permanent; (ii) retired; and (iii) discharged or retrenched during each of the post-partition years; and

(c) whether any compensation had been paid to those who had been retrenched or compulsorily retired and if so, what?

The Minister of Information and Broadcasting (Dr. Keskar): (a) A statement giving the necessary information is laid on the Table of the House. [See Appendix II, annexure No. 55].

(b) and (c). Information is being collected.

DHOTIES AND SAREES

145. Shri Bansal: Will the Minister of Commerce and Industry be pleased to state:

(a) the production in yards separately of *dhoties* and *sarees* by the mills in India in the years 1948, 1949, 1950 and 1951 and the first half of 1952;

(b) the production of *dhoties* and *sarees* by power looms during the above years; and

(c) the production of *dhoties* and *sarees* by hand-loom during the above years?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) A statement is placed on the Table of the House.

(b) and (c). This information is not available as the Government does not exercise any control over the production and distribution of the cloth

manufactured by powerlooms and handlooms.

STATEMENT

(Figures in million yards)

Year	Dhoties	Sarees
1948	Not available	
1949	644	441
1950	299	337
1951	751	358
1952 (Jan. to June)	391	290

COPRA AND COCONUT OIL

146. Shri N. Sreekantan Nair: Will the Minister of Commerce and Industry be pleased to state:

(a) the import duty on copra and coconut oil in the years 1950-51, 1951-52 and 1952-53; and

(b) the total amount of copra and coconut oil imported into India and their total prices in the years 1950-51, 1951-52, and in the first half of 1952-53?

The Minister of Commerce (Shri Karmarkar): (a) and (b). Two statements are laid on the Table of the House. [See Appendix II, annexure No. 56].

EXPORTS AND IMPORTS UNDER LICENSING SYSTEM

147. Shri Jhunjhunwala: Will the Minister of Commerce and Industry be pleased to state:

(a) what is the total value of commodities (i) imported and (ii) exported, under licence system in the years 1949-50, 1950-51 and 1951-52;

(b) how much of the above (i) import and (ii) export, was through established dealers and how much through new comers (export and import figures to be given separately);

(c) why preference is given to established dealers; and

(d) what is the principle behind it?

The Minister of Commerce (Shri Karmarkar): (a) and (b). Imports and Exports figures are furnished in the publications issued by Government from time to time indicating sea-borne trade etc.,

The collection of the information called for will entail an enormous amount of labour and time which cannot be justified by the results obtained.

(c) and (d). Licences are largely issued to established shippers or importers because such dealers are established in the line and may be depended upon to handle business under competitive conditions; and maintain confidence in overseas markets

DHOTIES AND SAREES

148. **Pandit D. N. Tiwary:** Will the Minister of Commerce and Industry be pleased to state:

(a) the total production of saris and dhoties (in pairs) by textile mills and hand-looms in 1951-52;

(b) the total production of other varieties of cloth by textile mills and hand-looms during the same period;

(c) the number of textile mills and hand-looms working in India in 1951-52;

(d) the total export and import of cloth in 1951-52; and

(e) the total consumption in the country in 1951-52?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) to (e). A statement is laid on the Table of the House. [See Appendix II, annexure No. 57]

MANUFACTURE OF TYPEWRITERS

149. **Shri M. L. Dwivedi:** (a) Will the Minister of Commerce and Industry be pleased to state whether the U.S.A. firm established in India for undertaking manufacture work of typewriters in India has started work?

(b) If so, in what part of India are the headquarters of the firm situated?

(c) What are the terms and conditions under which the firm has agreed to commence work in India?

(d) Will the firm also undertake to manufacture typewriters of Rastrabasha script?

(e) Will the firm manufacture typewriters in other Indian languages and if so, which are they?

(f) What is the annual production target of the firm?

(g) How long will it take to reach full production capacity?

(h) What is the financial and other assistance, if any, which Government have agreed to give to the firm?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) Yes, Sir.

(b) Calcutta.

(c) The firm came up with a request for approval of a scheme for manufacture of typewriters which the Government have given after careful examination. Their scheme envisages manufacture of 90 per cent. of a typewriter by 1956.

(d) and (e). Government have no information.

(f) 20,000 typewriters to be increased to 25,000, if necessary

(g) By 1956.

(h) Government have not agreed to give any financial assistance to the firm. They will, however, be given all reasonable facilities in the matter of transport, import of plant and machinery, raw materials etc. subject to the availability of foreign exchange.

MINISTRY OF EXTERNAL AFFAIRS (STAFF)

150. **Shri A. N. Vidyalkar:** Will the Prime Minister be pleased to state:

(a) the respective numbers of Gazetted, non-gazetted, clerical and class IV staff in the Ministry of External Affairs as on—

(i) 15th August, 1947;

(ii) 31st March, 1950;

(iii) 31st March, 1951; and

(iv) 31st March, 1952; and

(b) whether any compensation had been paid to those who had been retrenched or compulsorily retired and if so, what?

The Prime Minister (Shri Jawaharlal Nehru): (a) The required information is given below:—

Date	Number of		
	Gazetted Officers	Non-Gazetted Officers	Class IV Staff
(i) 15th August, 1947	68	275	256
(ii) 31st March, 1950	103	560	301
(iii) 31st March, 1951	104	612	302
(iv) 31st March, 1952	110	607	302

(b) The retrenched staff were temporary and were given usual notice of termination of their services, or were granted one month's pay in lieu, in accordance with the rules. They were not entitled to any compensation. There has been no case of compulsory retirement in recent years.

EXPORTS TO AND IMPORTS FROM PAKISTAN

151. Shrimati Rean Chakravarty: Will the Minister of Commerce and Industry be pleased to state:

(a) the total amount of export to Pakistan in 1948-49, 1949-50, 1950-51 and 1951-52 of (i) coal; (ii) jute goods; (iii) textiles; and (iv) medicinal goods; and

(b) what are the imports from Pakistan to India during the same period of (i) raw jute; (ii) raw cotton; (iii) betelnut; and (iv) fish?

The Minister of Commerce (Shri Karmarkar): (a) and (b). A statement giving the information required is placed on the Table of the House. [See Appendix II, annexure No. 58]

VERIFICATION OF CLAIMS

152. Sardar Hukam Singh: (a) Will the Minister of Rehabilitation be pleased to state whether the verification of urban and rural house property claims of displaced persons from West Pakistan has been completed?

(b) Are there any claims that still remain to be verified?

The Deputy Minister of Rehabilitation (Shri J. K. Bhoasle): (a) and (b). Barring a few thousand claims, still pending decision for special reasons, other such claims have been verified.

MONITORING SERVICES AT SIMLA

153. Sardar Hukam Singh: (a) Will the Minister of Information and Broadcasting be pleased to state whether the monitoring services at Simla cover all broadcasts of foreign countries every day?

(b) What was the average coverage, per day during 1952?

The Minister of Information and Broadcasting (Dr. Karkar): (a) No, Sir.

(b) In the Monitoring Office, Simla, on an average about 80 broadcasts are covered each day.

PROGRAMME EVALUATION ORGANISATION

154. Shri B. S. Murthy: Will the Minister of Planning be pleased to state:

(a) the personnel of the Directorate of the Programme Evaluation Organisation with their respective qualifications and scales of pay; and

(b) the agency through which the appointments were made and the conditions of service?

The Minister of Planning and Irrigation and Power (Shri Nanda):

(a) Professor D. G. Karve has been appointed Director of the Programme Evaluation Organisation on a salary of Rs. 2,250. A statement concerning his record of work and experience is placed on the Table of the Rs. 2,250. A statement concern- No. 59]

(b) The staff of the Programme Evaluation Organization will be recruited, in accordance with general procedure, through the Union Public Service Commission.

RIHAND BUND PROJECT

155. Shri Rop Narain: Will the Minister of Planning be pleased to state:

(a) whether the Central Government are considering the question of taking over the construction of Rihand Bund in Mirzapur district of Uttar Pradesh under the scheme of the Five Year Plan; and

(b) if the answer to part (a) above be in the negative, the causes for the same?

The Minister of Planning and Irrigation and Power (Shri Nanda): (a) and (b). The Rihand Dam Project is being included in the Five-Year Plan.

BAN ON IMPORT OF INDIAN FILMS INTO PAKISTAN

155-A. Shri Gidwani: Will the Minister of Commerce and Industry be pleased to state:

(a) whether the attention of Government has been drawn to a P.T.I. message from Karachi dated 29th October, 1952 and published in the Indian Press on the 30th October, 1952 that Pakistan Government has decided to stop the import of Indian Films into Western Pakistan with immediate

effect, and that the import of Indian Films into East Pakistan was to continue for a short period, but ultimately Indian Films would be banned in the Eastern Wing of the country also;

(b) whether after imposing a ban on import of betel-leaf (pan) and bananas recently, Pakistan Government has stopped import of any other article from India into Pakistan;

(c) whether Government have received a telegram from Indian Motion Pictures Producers' Association, demanding the enforcement of a total and immediate ban on the import of Pakistan Films into India and also recommending that the certifica-

tion of Pakistan Films should be completely stopped; and

(d) if so, what action Government propose to take in the matter?

The Minister of Commerce (Shri Karmarkar): (a) Yes, Sir.

(b) Does not arise. I would invite in this connection the Member's attention to the answer given by me on the floor of the House to Part (a) of Starred Question No. 47 by Shri Gidwani on the 5th November, 1952.

(c) Yes, Sir.

(d) Does not arise because the Government of Pakistan have not banned the import of Indian films.